

ITEM NO.1

COURT NO.8

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7241/2021

(Arising out of impugned final judgment and order dated 31-03-2021 in WA No. 100388/2017 passed by the High Court of Karnataka Circuit Bench at Dharwad)

M.V. CHANDRAKANTH

Petitioner(s)

VERSUS

SANGAPPA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.64456/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.64457/2021-EXEMPTION FROM FILING O.T.)

Date : 08-12-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Shailesh Madiyal, AOR
Ms. Neha Jain, Adv.
Ms. Surabhi Guleria, Adv.

For Respondent(s) Mr. C.A. Sundaram, Sr. Adv.
Ms. Meenakshi Arora, Sr. Adv.
Mr. H. Chandra Sekhar, AOR
Ms. Rekha Chandrasekhar, Adv.
Mr. Ram Sankar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Hearing concluded.

Judgment reserved.

Written submissions, if any, be filed on or before 10.12.2021.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)